

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**(IB)-109(PB)/2021**

**IN THE MATTER OF:**

**Mr. Murari Lal Soni**

... **Applicant/Petitioner**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 14.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the Bank of Baroda :** Mr. Brijesh Kr. Tamber, Adv, Mr. Vinay Singh  
Bist, Adv, Mr. Prateek Khushwaha, Adv &  
Mr. Aniruddha Mukherjee, Adv

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

There is no appearance on behalf of the Applicant. Even no one appeared on his behalf also on 18.01.2024. In the wake, **the petition is dismissed for want of prosecution.**

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**